

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH

(Office of the Registrar Judicial at Jammu)

Sub: Compliance of direction passed at paras. 8 and 9 contained in the Order dated 08th September, 2025, passed in Transfer Petition (Civil) Nos. 2484-2486 of 2025 titled Union of India Vs. Head Digital Works Private Limited & Anr. Etc by the Hon'ble Supreme Court of India.

Ref: Communication No. 692262/RG/SCS dated 10.11.2025 of the office of the Worthy Registrar General, High Court of Jammu and Kashmir and Ladakh at Jammu.

ORDER

No: 337 /RJ/HCWJ/2025

Dated: 11.11.2025

The Hon'ble Supreme Court of India, while passing directions at paras. 8 and 9, contained in the order dated 08th September, 2025, passed in Transfer Petition (Civil) Nos. 2484-2486 of 2025 titled Union of India Vs. Head Digital Works Private Limited & Anr. Etc, observed as follows:

8. We make it clear that if in future there is any challenge to the validity of the Promotion and Regulation of the Online Gaming Act, 2025 before any High Court, the same shall not be entertained and the concerned matter shall stand be transferred to this Court.
9. If there is any other matter pending before any other High Court, the records of those matters, shall also be transferred to this Court.

In view of the aforesaid order passed by the Hon'ble Apex Court, henceforth, all the officers/officials of the High Court Wing, Jammu, are hereby directed to strictly comply with the aforesaid direction passed by the Hon'ble Apex Court in its letter and spirit.

This order shall come into force with immediate effect.


(Sandeep Kour)
Registrar Judicial

No: 2772-2779/RJ/HCWJ/2025

Dated: 11.11.2025

Copy to the:-

1. Worthy Registrar General, High Court of J&K and Ladakh, Jammu, for information. This reference to your office communication referred to above.
2. Principal Secretary to the Hon'ble the Chief Justice, High Court of J&K and Ladakh at Jammu, for information.
3. Secretary to Hon'ble Mr/Mrs Justice _____
..... for kind information of His/Her Lordship.
- ✓ 4. CPC, e-Courts, High Court of J and K and Ladakh, for getting the same uploaded on the High Court website.
5. All Secretaries/Bench Secretaries
6. All Joint Registrar/Deputy Registrar/Assistant Registrar of all sections of the High Court Wing, Jammu, for information and necessary compliance and with direction to circulate the above order amongst all the officials working in their respective sections for implementation of the same in its letter and spirit.
7. Chief Librarian, High Court of J&K and Ladakh, Jammu, for information and record.
8. Office file.


Registrar Judicial